

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.218 – IA/282(AHM)2022
ITEM No.219 – IA/283(AHM)2022
ITEM No.220 – IA/284(AHM)2022
ITEM No.221 – IA/612(AHM)2022
ITEM No.222 – IA/613(AHM)2022
ITEM No.223 – IA/626(AHM)2022
ITEM No.224 – IA/772(AHM)2022
ITEM No.225 – IA/773(AHM)2022
in
CP(IB) 732 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Canara Bank

.....Applicant

V/s

Ashapura Garments Ltd

.....Respondent

Order delivered on: 30/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant	: Ms. Ruchita Jain Adv. a.w Ms.Meghna Arvind, Adv.
For the RP	: Mr. Atul Sharma, Adv.
For the Respondent	: Mr. Tirth Nayak, Adv. for R-1 Devanshu P. Desai for Canara Bank Respondent No. 2 Ms. Parul Vedant, Adv. for R-2 in IA 1471 of 2023 Mr. Devendra Vedant. Adv. for R-2 in IA 1469 of 2023 Vritee Ssoni i/b Adv. Rahul Agarwal for Agarwal and Dhanuka Legal- for Respondent No. 4, 5 Ms. Nitu Chaturvedi a/w Adv Aditya Raval for R- 21 & 22 Mr. Kunal Vaishnav for R-.6 to 8.-IA 773/20222 Mr. Ajit Nair Adv. with Madhusudan Bayana Adv. for R 13,15,16,17 and 24
For the Liquidator	: Ms. Pragati Bansal, Adv. for Mr. Ravi Pahwa, Adv.
For the OL Mumbai	: Ms. Sneha Goyal, Adv.
Liquidation in person	: Mr. Mohit Adatiya

ORDER

**IA/282(AHM)2022, IA/283(AHM)2022, IA/284(AHM)2022, IA/612(AHM)2022,
IA/613(AHM)2022, IA/626(AHM)2022, IA/772(AHM)2022, IA/773(AHM)2022**

Ld. Counsel for the respondent submitted that arguing Sr. Counsel is not available today

List for further consideration on 25.06.2024.

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)